

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH.P.

TUESDAY, THE 12TH DAY OF MAY, 2020/22ND VAISAKHA, 1942

W.P(C) NO.9687 OF 2020

PETITIONER :

JOSEPH THOMAS,
S/O. LATE THOMAS
AGED 65 YEARS, KAPPIL HOUSE,
PRAVITHANAM, ANTHINADU P.O.,
KOTTAYAM DISTRICT - 686 651.

BY ADVS. JOHNSON MATHEW MANAYANI
BENHUR JOSEPH MANAYANI
JEEVAN MATHEW MANAYANI

RESPONDENTS :

1. JOBIN SEBASTIAN,
S/O. SEBASTIAN, PANAMTHANATHU HOUSE,
ULLANADU P.O., PRAVITHANAM,
KOTTAYAM DISTRICT - 686 651.
2. THE SUB INSPECTOR OF POLICE,
PALAI POLICE STATION,
PALAI P.O., KOTTAYAM - 686 675.
3. THE BHARANANGANAM GRAMA PANCHAYATH,
REP BY ITS, SECRETARY,
BHARAGANAM P.O., KOTTAYAM - 686 578.
4. DY. SUDPT. OF POLICE,
O/O DY. SP OFFICE, PALAI,
KOTTAYAM DIST - 686575.
5. DISTRICT POLICE CHIEF,
COLLECTORATE, KOTTAYAM - 686001.

R1 BY

R2, R4 & R5 BY SMT.VINITHA.B., GOVERNMENT PLEADER

R3 BY

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON
12.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING :

ORDER

Admit.

The learned Government Pleader takes notice for respondents 2, 4 and 5. The petitioner to take steps to serve notice on the third respondent by speed post and also by E-Mail/Whats App messenger. Advocate Roshen Alexander accepts notice for respondent No.1.

The learned Government Pleader submits that at present there is no law and order situation. The second respondent shall ensure that law and order is maintained.

**GOPINATH.P.
JUDGE**

csi

APPENDIX

PETITIONER'S EXHIBITS :

EXHIBIT P1 : TRUE COPY OF THE LETTER ISSUED BY THE
TAHSILDAR, PALA, TO DY SUPDT OF POLICE, PALA
DT 7.2.2020 WITH AN ENCLOSURE THEREIN

EXHIBIT P2 : TRUE COPY OF THE PETITION FILED BY THE
PETITIONER BEFORE THE DY SUPDT OF POLICE,
PALAI, WITHOUT THE EXHIBITS PRODUCED
THEREIN, DT 28.3.2020

EXHIBIT P3 : TRUE COPY OF THE PETITION FILED BY THE
PETITIONER BEFORE THE RESPONDENTS 4&5

RESPONDENTS' EXHIBITS : NIL